166 Written Answers to		[RAJYA SABHA]		Starred Questions
1	2	3	4	5
25.	Tamil Nadu	5397913	3373667	62%
26.	Sikkim	73233	44442	61%
27.	Arunachal Pradesh	196267	93345	48%
28.	Uttar Pradesh	17851084	5648721	32%
29.	Odisha	5104795	1533580	30%
30.	Mizoram	151786	39403	26%
31.	Nagaland	159449	24203	15%
32.	Manipur	191062	13909	7%
*33.	West Bengal	12417750	-	-
0	Total	121824083	74730930	61.3%
34.	Jammu and Kashmir	975479	489613	Exempted from
35.	Assam	4567270	0	Aadhaar seeded
36.	Meghalaya	596719	0	Enrolment

*The State had not submitted specific data.

Action against regional authorities for mass coping

*265. SHRI SHANKARBHAI N. VEGAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has taken any action against the regional authorities for not taking appropriate action against mass coping, if so, the details thereof; and
 - (b) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): (a) and (b) National Institute of Open Schooling (NIOS) takes appropriate action in reported cases of Mass copying which are dealt with by a committee constituted for the purpose as per the examination Bye-laws of NIOS. Further action in each case is taken on the basis of evidence and recommendations of the Unfair Means (UFM) Committee.

NIOS has framed Bye-Laws for conduct of examinations which are being followed by all Regional Centres in letter and spirit. Besides that, as a preventive measure, Regional Directors are directed to ensure free and fair conduct of examinations and to depute full time observer and flying squads team to oversee and ensure fair conduct of examinations at all the examination centres. In the event any untoward incident of mass copying/malpractices is noticed, the same are dealt as per the Bye-Laws of the examinations, which are duly approved by the Competent Authority of NIOS.

Central Board of Secondary Education (CBSE) has well established monitoring system to check unfair means practices during the conduct of examinations, for bringing transparency in the Examination system.

Some of the measures taken by CBSE are as follows:

- (i) Pre-Examination counseling of students.
- (ii) Frisking at the time of entry in Examination Centre.
- (iii) Appointment of external Centre Superintendent at Examination Centres.
- (iv) Photo-admit cards issued to the candidates.
- (v) Appointment of Officers from academic organizations as Observers.
- (vi) Flying squads for sudden checking at examination centres etc.
- (vii) Use of multiple sets of question papers.

Qualification for post of Secretary in NIOS

*266. MAHANT SHAMBHU PRASADJI TUNDIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government plans to recruit full time Secretary for the National Institute of Open Schooling (NIOS);
- (b) the details of the years for which the Secretary incharge has been working at NIOS; and
 - (c) the details of qualifications for the post of Secretary at NIOS?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): (a) Yes, Sir. Government proposes to recruit full time Secretary at National Institute of Open Schooling (NIOS) and NIOS is being asked to send a proposal to the Ministry Of Personnel, Public Grievances and Pensions, Department of Personnel and Training, through Ministry of Human Resource Development, for sending a suitable candidate for the post of Secretary, as per recruitment rules drawn from All India Services and Organized Group "A" Services.

(b) The present incumbent is working as Secretary incharge of NIOS since last three years. The details of the period during which the Secretary incharge has been working at NIOS is given in the Statement (See below).